



2026:AHC:42312

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 7439 of 2026

Ansar Ahmad

.....Petitioner(s)

Versus

State Of Up And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Firdos Ahmad, Pawan Kumar Yadav
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. The petitioner has preferred the present petition with the following prayers:-
(a) issue a writ, order or direction in the nature of mandamus commanding the and directing the respondent no.5 not to interfere in peaceful construction of house over housing lease Arazi No.778 area 50 kari converted arazi No.966 situated at Village Sanjarpur, Tehsil-Nizamabad, District Azamgarh.
3. It is argued by learned counsel for the petitioner that in this regard a representation has already been made by the petitioner before the respondent No.3/Sub Divisional Magistrate, Nizamabad District Azamgarh on 12.04.2024 but till date no decision has been taken in the matter.
4. On the other hand, it is argued by learned Standing Counsel that in case, fresh representation has been made by the respondent No.3 the respondent No.3 will take a decision in the matter expeditiously.
5. Heard learned counsel for the parties and perused the record.
6. In the facts and circumstances of the case, the present petition is disposed of directing the petitioner to submit fresh representation along with earlier application submitted by him and certified copy of this order before the respondent No.3/Sub

Divisional Magistrate, Nizamabad District Azamgarh within a period of three weeks from today. In case, the petitioner does so, the respondent No.3 will take a decision in the matter expeditiously and preferably within a period of six weeks thereafter unless there is no legal impediment.

February 24, 2026

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(Prakash Padia,J.)